अनुसूचित जातियों के सरकारी कर्मचारी

६६२. श्री क० प० नारायण : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अनुसूचित जाति के केन्द्रीय सरकारी कर्मचारी जिनको तीन वर्ष से अधिक काम करते हो गया है, स्थायी बना दिये गये हैं, और

(ख) यदि नहीं तो ऐसे कितने कर्मचारी हैं जिन्हें स्थायी नहीं किया गया है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री दातार) : (क) अनुसूचित जाति के अस्थायी कर्मचारियों को, यदि वे योग्य पाए जाए, तो अनुपात से उनके लिये विशेषत: सुरक्षित रखे स्थायी स्थानों में उनका स्थायीकरण किया जाता है। स्थायी स्थानों की संख्या हर ग्रेड और काडर में अलग अलग है और तीन ही वर्ष अथवा सेवा के किसी निर्धारित समय में ही उनका स्थायीकरण हमेशा संभव नहीं होता। फिर भी ऐसे कर्मचारियों को उन दूसरों से बहुत पहले स्थायी बनाये जाने की संभावना है जिनका सेवा काल चाहे उनसे अधिक हो ; और

(ख) उन कर्मचारियों की संख्या, जो स्थायी नहीं बनाये गये हैं, मालूम नहीं है और न ही ऊपर (क) में दिये उत्तर को ध्यान में रखते हुए इस सूचना को आसानी से एकत्र करना सम्भव हो। है।

Mr. Speaker: The House will now take up other business

PAPERS LAID ON THE TABLE

AMENDMENTS TO MEDICAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES

The Deputy Minister of Finance (Shri B R Bhagat): Sir, I beg to lay on the Table, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of the Notification No. S. R. O. 1948, dated the 15th June, 1957, making certain amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956. [*Placed in Library. See* No. S-183/57].

RE. ADJOURNMENT MOTION

Raja Mahendra Pratap (Mathura). Sir, on a point of Order

Mr. Speaker: I may state this for the information of the hon. Members The hon Member gave notice of an adjournment motion after the House began to sit—that is, at 11.05 A M Therefore, I disallowed it on that ground Further, what he referred to therein was purely a matter of law and order of a State Therefore, We are not concerned with it On both these grounds, I have disallowed it I further sent word to him about it Whenever I disallow or do not give my consent, I inform the hon Member and if still he has any doubts and wants to convince me by any arguments, he can come and see me and if I am convinced, I will agree with him and waive the notice

Raja Mahendra Pratap: At what time can I come and see you, Sir?

Mr. Speaker. He can come and see me in the Chamber soon after I go to the Chamber

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

PROPOSED STRIKE BY DELHI TEACHERS

Shri S. M. Banerjee (Kanpur): Sir, under Rule 197 I beg to call the attention of the Minister of Education and Scientific Research to the following matter of urgent public importance and request that he may make a statement thereon:—

> "The proposed strike by the teachers in Government and private schools in Delhi on the 20th August, 1957"